

Central Administrative Tribunal, Lucknow Bench, Lucknow

CONTEMPT PETITION NO.62/2008

IN

ORIGINAL APPLICATION No.102/2007

This the 6th day of August, 2009

**Hon'ble Ms. Sadhna Srivastava, Member (J)
Hon'ble Dr. A.K. Mishra, Member-A**

R.D. Tewari aged about 71 years retired SPOs Basti S/o Sri Ratan Lal Tewari R/o Village Misri Tewari Ka Purva R.O. Umapur Via Mirmau District Faizabad.

.....Applicant

By Advocate: Sri R.S. Gupta.

Versus

1. Sri Ashutosh Tripathi P.M.G. Gorakhpur.
2. Smt. Neelam Srivastava, C.P.M.G., Lucknow.
3. Sri R.S. Yadav, S.S.P.Os, Faizabad.
4. Sri R.K. Misra, S.S.P.Os., Lucknow.
5. Sri K.K. Maurya, S.P.Os. Gonda Division.

.....Respondents

By Advocate: Sri S.P. Singh.

ORDER

By Ms. Sadhna Srivastava, Member-J

This CCP has been filed alleging non-compliance of the order dt. 21.1.2008 passed in O.A.No.102/2007. The dispute related to TA Bills. The direction of the Tribunal was to dispose of pending TA Bills within prescribed period. The competent authority i.e. CPMG has passed the order on 31.01.2009. The order has been issued by Assistant Accounts Officer (Budget) for and on behalf of the CPMG. The said order is reasoned and speaking order. Therefore, no willful disobedience can be attributed to the alleged contemnor. The only course open to the applicant, if so advised is to file fresh OA justifying his



contention that he was entitled to TA for travel by car, proof thereof, or as to how the claim from residence to railway station or vice-versa is justified under the rules.

2. We are of the opinion that the order passed by this Tribunal has already been complied with by the competent authority therefore, no case for contempt is made out.

3. Resultantly, the CCP is dismissed. Notices issued stands discharged.

Amit/- 06/08/09
(Dr. A.K. Mishra)

Member-A

Sadhna Srivastava
(Sadhna Srivastava)
Member-J

Amit/-